

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.223/MP/2023 along with IA No. 53/2023

- Subject : Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure.
- Date of Hearing : **18.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Tadas Wind Energy Private Limited (TWEPL).
- Respondents : Karnataka Power Transmission Corporation Limited (KPTCL) and Anr.
- Parties Present : Ms. Pratiksha, Advocate, TWEPL
Shri V. M. Kannan, Advocate, KPTCL
Shri Shahbaaz Hussain, Advocate, KPTCL
Ms. Stephania Pinto, Advocate, KPTCL
Shri Sumanth Gowda, Advocate, KPTCL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment on the grounds of the non-availability of the arguing counsel due to personal difficulty. The said request was not opposed by the learned counsel for Respondent, Karnataka Power Transmission Corporation Limited (KPTCL). Learned counsel for Respondent, however, urged that the matter be listed for the hearing at the earliest and preferably higher on the list.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter. The interim protection granted by the Commission vide its Record of Proceeding dated 28.7.2023 will continue till the next date of hearing.

3. The Commission directed KPTCL to furnish the following information on an affidavit within two weeks:

- (a) A clear copy of single line diagram with clear location of interface meter.

(b) Details of other generating stations in the State of Karnataka where group meter-wise registration has been done as being insisted in the instant case, as sought vide RoP for the hearing dated 28.7.2023.

4. The Petition along with the IA shall be listed for hearing on **13.12.2023** on the top of the list.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)